

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.190/99

Wednesday this the 17th day of February, 1999.

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

A.V.Pushkaran,
S/o Velayudhan,
Engine Driver, Class I
Integrated Fisheries Project,
Kochi.16
residing at Achencheril House,
Nanthattukunnam, North Paravoor,
Ernakulam District.

...Applicant

(By Advocate Mr. K.M. Anthru)

Vs.

1. Union of India represented by the
Secretary to the Government of India,
Ministry of Agriculture,
Department of Animal Husbandry and Dairying,
New Delhi.
2. The joint Secretary to the Govt. of India,
Ministry of Agriculture,
Department of Animal Husbandry and Dairying,
New Delhi.
3. The Director,
Integrated Fisheries Project,
Kochi.16.

...Respondents

(By Advocate Mr. Govindh K Bharathan (rep. by Nishad)

The application having been heard on 17.2.1999, the Tribunal
on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

Applicant, an Engine Driver of the Integrated Fisheries Project, Cochin was placed under suspension by order dated 20.11.97 (A.1) on the ground that a criminal case against him was under investigation. The applicant on 18.12.97 made a representation (A2) to the first respondent seeking to cancel the order of suspension. He followed it up by another representation dated 24.7.98 (A3).

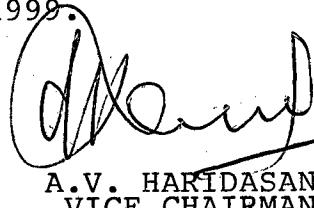
....2

Finding no response the applicant has filed this application praying that the first respondent may be directed to consider the A2 appear and to pass appropriate orders thereon within a time to be stipulated by the Tribunal and to review the order of suspension in terms of A.1.

2. When the application came up for hearing today, counsel on either side agree that the application may be disposed of with a direction to the first respondent to consider the A2 appeal/representation and to give the applicant appropriate orders within two months.

3. In the light of the submission of the learned counsel and as agreed to by them, the application is disposed of with a direction to the first respondent to consider and dispose of the A2 appeal/representation giving the applicant an appropriate order within a period of two months from the date of receipt of a copy of this order. There is no order as to costs.

Dated the 17th day of February, 1999.



A.V. HARIDASAN
VICE CHAIRMAN

|ks|

LIST OF ANNEXURES

1. Annexure A1: True copy of the Order No.5-39/97-Fy(Adm) dated 20.11.1997 issued by the second respondent.
2. Annexure A2: True copy of the appeal dated 18.12.97 submitted by the applicant to the First respondent.
3. Annexure A3: True copy of representation dated 24.7.98 submitted by the applicant to the First respondent.

••••